

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.206 - **CP(IB)/50(AHM)2021**  
With  
ITEM No.207 - **IA/1399(AHM)2023**  
ITEM No.208 - **IA/735(AHM)2024**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s.

Bhavesh Prataprai Gandhi  
(Personal Gaurantor)

.....Respondent

**Order delivered on: 15/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

:Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Bijal Chatrapati,  
Adv. & Mr. Siddhartha Sinha

For the Respondent

:Mr. Navin Pahwa, Sr. Adv. a.w Mr. Maulik Nanavati, Adv.

RP in person

:Mr. S K Agarwal

For the RP

:Mr. Pratik Thakkar, Adv.

SBI

: Mr. K B Patnayak, CGM

**ORDER**

**CP(IB)/50(AHM)2021**

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, CP(IB) 50 of 201 is disposed-off as withdrawn.

**IA/1399(AHM)2023 & IA/735(AHM)2024**

Ld. Counsel for the applicant submitted that in view of withdrawal of CP(IB) 49 of 2021, CP(IB) 47 of 2021 and CP(IB) 50 of 2021, these applications become infructuous, hence, disposed-off. In view of the same, IA 1399 of 2023 & IA 735 of 2024 stand disposed-off

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**